

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO.: OA 30/2002

Applicant(s) Smt. Madhuri Joshi

Respondent(s) UOI & Others

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>Copy serv Date 18/1/82 dt 22.1.03</p>	<p><u>20.1.2003</u></p> <p>Mr. K.L. Thawani, Counsel for the applicant.</p> <p>Mr. B.N. Sandu, Counsel for the respondents.</p> <p>The learned counsel for the applicant says that his client wants to withdraw this OA and he wants to file a fresh OA challenging the seniority list.</p> <p>2. The learned counsel for the respondents says that the respondents <u>will have a right</u> to take all legal objections of limitation, if fresh OA is filed.</p> <p>3. Consequently this OA is dismissed as withdrawn. The applicant may file fresh OA, which shall be decided as per law.</p> <p><i>[Signature]</i> (A.P. NAGRATH) MEMBER (A)</p> <p><i>[Signature]</i> (G.L. GUPTA) VICE CHAIRMAN</p>